

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Jammu)

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To

All the Principal District Judges,  
State of J&K,

No: 36001-22/STS

Dated: 10.02.2016

**Subject: Consolidated information regarding pendency of  
Bankruptcy and Insolvency cases.**

Sirs,

Attached please find a communication of Sh. Rajesh Aggarwal, Joint Secretary, Government of India, Ministry of Finance, Department of Financial Services, Jeevan Deep Building, 3<sup>rd</sup> Floor, Parliament Street, New Delhi for your perusal. Please be courteous to provide the details regarding the number of the cases, the description of which has been given in the communication, as are sub-judice in your Court and the Courts subordinate to you. This information should reach this office within a week's time.

Yours faithfully,

  
(M. K. Hanjura)  
Registrar General

No: 36023/STS

Dated: 11/2/16

Copy forwarded to the Incharge NIC, High Court of J&K, Jammu Wing, for uploading the same on the High Court Website.

राजेश अग्रवाल  
संयुक्त सचिव  
Rajesh Aggarwal  
JOINT SECRETARY  
TELEFAX : 011-23745151  
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भारत सरकार  
वित्त मंत्रालय  
वित्तीय सेवाएँ विभाग  
जीवन दीप भवन, तीसरी मंजिल  
१०, पार्लियामेंट स्ट्रीट,  
नई दिल्ली-११०००१  
GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
JEEVAN DEEP BUILDING, 3RD FLOOR,  
PARLIAMENT STREET,  
NEW DELHI-110 001

D O.No.1/1/2016-DRT

Dear Sir,

2<sup>nd</sup> February, 2016

As per the latest amendment in the Government of India (Allocation of Business) Rules, 1961, the Department of Economic Affairs has been entrusted the work related to "legislation relating to bankruptcy and insolvency". The Insolvency and Bankruptcy Bill has been introduced in the Lok Sabha during the last session of Parliament and has been referred to the Joint Parliamentary Committee. The Bill is in the priority item of the Government and is likely to be taken up during the Budget session.

The Bill proposes that Debts Recovery Tribunals will be the Adjudicating Authority for individuals and unlimited liability partnership firms. In view of the additional work to be entrusted to the Debts Recovery Tribunals (DRTs), this Department will have to consider establishing additional DRTs based on the number of cases of bankruptcy and insolvency pending with various courts.

In order assess the number of DRTs to be established, this Department requires district wise pendency of bankruptcy and insolvency cases in Munsif Courts, Sub-Courts and appeals pending before Districts and High Courts (where Provincial Insolvency Act, 1920 is applicable). Further, the pendency data for insolvency cases pertaining to Mumbai, Kolkata and Chennai Commissionerates (where Town Presidency Insolvency Act, 1909 is applicable) may also be provided.

I shall be grateful if you could kindly provide the above data at the earliest. For any clarification, you may please contact Shri Ashok Kumar Singh, Director (DRT & IT) (mobile – 8826313115).

With regards,

Yours sincerely

(Rajesh Aggarwal)

Registrar General,  
High Court Jammu & Kashmir  
Jammu-180001

